

Central Administrative Tribunal
Principal Bench

CP No.364/2003 In
OA No.229/2000

New Delhi this the 11th day of May, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Kuldip Singh, Member (J)

Shri Krishan Lal
Son of Shri Kalu Ram
Resident of 101A/4, Western Railway Colony
Tughlaqabad, New Delhi.

-Applicant

(By Advocate: Shri K.K. Patel)

Versus

1. Shri R.R. Jaruhara
The General Manager,
Northern Railway.
2. Shri V.K. Agarwal
The Divisional Railway Manager
Northern Railway, DRM's Office
Paharganj, New Delhi.

-Respondents

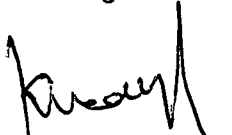
(By Advocate: Shri H.K. Gangwani and
Shri Rajinder Khatter)

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

Both the learned counsel agree that the respondents shall deposit an amount with the Registrar, CAT within three weeks but the applicant shall withdraw the same after the stay application is decided by the Hon'ble Supreme Court.

2. C.P. stands disposed of. Notices are discharged.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

cc.